

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1336/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

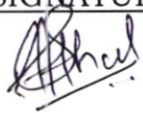
SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

NAME OF THE PARTIES: Punjab National Bank
V/s.
Ramanand Steel Limited

776

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Athul Laji	Adv. for Financial Creditor	

ORDER
CP 1336/I&BC/NCLT/MB/MAH/2017

1. An Affidavit of Service dated 25.09.2017 is placed on record today. It appears that the Petitioner is unable to serve upon the Debtor the Petition in question.
2. This is a case where the Punjab National Bank has granted huge Loans and now PNB is unable to serve Notice on the Debtor. Under the circumstances, a responsible Officer of the Bank is directed to be present in person on the next date of Hearing.
3. The Petitioner shall also intimate the next date of Hearing to the Debtor and place on record the proof of Service through an Affidavit.
4. The matter is adjourned to **22.01.2018**.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

Date : 09.01.2018

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Sd/-

M.K. SHRAWAT
Member (Judicial)